

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 472/GT/2014

Subject : Petition for truing up of capital expenditure and tariff of NLC TPS-I (600) MW for the period 1.4.2009 to 31.3.2014.

Petition No. 474/GT/2014

Subject : Petition for truing up of capital expenditure and tariff of NLC TPS-I Expansion (420 MW) for the period 1.4.2009 to 31.3.2014.

Petitioner : NLC India Limited

Respondent : Tamil Nadu Generation and Distribution Company Limited & 8 others

Date of hearing : **13.8.2020**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member

Parties present : Ms. Anushree Bardhan, Advocate, NLC
Shri Anil Kumar Sahni, NLC
Shri S. Vallinayagam, Advocate, TANGEDCO
Dr. R. Kathiravan, TANGEDCO
Ms.R. Ramalakshmi, TANGEDCO

Record of Proceedings

Pursuant to the Judgment dated 28.5.2020 of the Appellate Tribunal for Electricity (APTEL) in Appeal Nos. 291 of 2016 and 344 of 2016 (NLC India Limited v CERC & others), these Petitions were taken up for hearing through Video Conferencing.

2. During the hearing, the learned counsel for the Petitioner referred to the findings of the APTEL in the judgment dated 28.5.2020 in the aforesaid appeals and submitted that the APTEL has remanded the matter to the Commission to consider the actual Secondary Fuel Oil consumption in the computation of energy charges based on the data to be furnished by the Petitioner. She accordingly prayed for grant of time to file the relevant data/ information for consideration of the Commission.

3. The learned counsel for the Respondent, TANGEDCO prayed for grant of time to file its reply on the submissions to be filed by the Petitioner.



4. The Commission accepted the request of the parties and adjourned the hearing. The Commission directed the Petitioner to submit the relevant data/information on or before **4.9.2020**, with advance copy to the Respondents. The Respondents are directed to file their replies, on or before **18.9.2020**, with copy to the Petitioner, who shall file its rejoinder, if any, by **25.9.2020**. The Commission further directed that the due date of filing the additional information and reply/ rejoinder should be strictly complied with and no extension of time shall be granted.

5. Matter shall be listed in due course for which separate notices will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Deputy Chief (Law)

